1	2	3
2004	1409	6 telephone connections have since been provided. 1338 cases are pending due to TNF i.e. shortage of U/G cable and shortage of FWTs. 65 cases are pending due to subscriber reason i.e. non-acceptance on WLL.
2005 (upto 03- 06-2005)		509 cases are pending due to TNF i.e. shortage of U/G cable and shortage of FWTs. 7 cases are pending due to subscriber reason i.e. non-acceptance on WLL.

R and D activities in IT. Sector

- 3150. SHRI S.P.M. SYED KHAN: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:
- (a) whether a survey of US based Centre for the Advanced Study of Indian indicates that there is lack of spending on research and development by the Indian IT Industry which would damage the intellectual competencies of the Indian IT Sector;
 - (b) if so, the details thereof; and
- (c) Government's efforts to enhance the R and D activities and other innovations in the IT Sector?
- .- THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD): (a) and (b) Yes, Sir. The report titled "India's Strategy of IT-Led Growth: Challenges of Asymmetric Dependence" by the Centre for the Advanced Study of India, University of Pennsylvania, USA, was published in Summer 2005. The details are available at web site: www.sas.upenn.edu/_casi.
- (c) Government has set-up organizations to undertake R&D in identified thrust areas. Some of the major organizations include:

Centre for Development of Advanced Computing (C-DAC);

Education & Research Network (ERNET) India;

Centre for Materials for Electronics Technology (C-MET);

Society for Applied Microwave Electronics Engineering and Research (SAMEER); and

Media Lab Asia.

In addition, the Government supports extra-mural research at leading academic and research institutions in the country.

Penalty on Telephone Companies providing poor services

- †3151. SHRIMATI KUM KUM RAI: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state :
- (a) whether Government are considering to impose penalty on the telephone companies who are providing poor service;
 - (b) if so, the details thereof; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD): (a) No such proposal is under consideration at present.

- (b) Does not arise in view of (a) above.
- (c)As per Telecom Regulatory Authority of India (TRAI) Act, 1997, the authority is monitoring the Quality of Service (QoS) of various telephone licencees as per regulation issued by it from time to time in this regard. TRAI monitors QoS provided by the licencees at end of each quarter. The results are widely published on TRAI's website. TRAI attempts to ensure compliance through a process of interaction with the licencees as well as by generating greater awareness among consumers. The competition forces the licencees to improve QoS as a self-regulation.

[†] Original notice of the question was received in Hindi.